

Steps taken for improving the production are as under :—

- (i) Constant monitoring of power supply position and close co-ordination between CEA, Eastern Regional Electricity Board, DVC, NTPC, BSEB and CIL with a view to supply power to coal companies on priority.
- (ii) A programme of segregation of power supply feeders to coal mines has been taken up

and coking coal washeries are now receiving power through direct feeders from DVC.

- (iii) Additional Supply of power to the DVC system from northern grid and Orissa.
- (iv) Continuous operation of small captive power supply units available with the coal companies and setting up of more captive power plants.

STATEMENT

Month-wise washed coal production in subsidiaries of Coal India Limited during 1990-91

(million tonnes)

Month	BCCL		CCL		WCL		UTAL	
	Target	Actual	Target	Actual	Target	Actual	Target	Actual
April	0.35	0.30	0.31	0.33	0.03	0.03	0.69	0.66
May	0.39	0.31	0.31	0.34	0.02	0.02	0.72	0.67
June	0.38	0.29	0.33	0.34	0.02	0.02	0.73	0.65
July	0.38	0.27	0.32	0.29	0.03	0.03	0.73	0.59
August	0.38	0.27	0.33	0.32	0.03	0.03	0.74	0.62
Sept.	0.37	0.27	0.31	0.32	0.03	0.03	0.71	0.62
Oct.	0.42	0.27	0.34	0.31	0.02	0.03	0.78	0.61
Nov.	0.42	0.30	0.37	0.34	0.03	0.03	0.82	0.67
Dec.	0.44	0.32	0.38	0.38	0.03	0.04	0.85	0.74
Jan.	0.44	0.37	0.38	0.41	0.04	0.04	0.86	0.82
Feb.	0.41	0.34	0.37	0.43	0.03	0.03	0.81	0.80
March	0.44	0.38	0.48	0.50	0.03	0.04	0.95	0.92
TOTAL	4.82	3.69	4.23	4.31	0.34	0.37	9.39	8.37

Implementation of Koel-Karo Hydel Electric Project

216. SHRI BHAGEY GOBAR-DHAN : Will the Minister of POWER AND NON-CONVENTIONAL ENERGY SOURCES be pleased to state :

(a) the cost overrun and time overrun in the execution of Koel-Karo Hydel Electric Project;

(b) the reasons for slow progress in the implementation of the project and

(c) whether the investment in this project will be commensurate with power requirements ?

THE MINISTER OF STATE OF THE MINISTRY POWER AND NON-CONVENTIONAL ENERGY

SOURCES (SHRI KALAP NATH RAI) : (a) and (b) Government of India had decided in June, 1981 to approve the execution of Koel Karo Hydro-electric Project (710 MW) in the Central Sector at a total estimated cost of Rs. 444.67 crores (at March '80 price level) including interest during construction, envisaging a construction period of eight years. However, pending concurrence of the State Government to the formula for sharing of benefits from Hydro-electric Projects in the Central Sector and clearance of the project from environmental and forest angles, only an expenditure of Rs. 8 crores was allowed on establishment, acquisition of land and pre-construction investigation etc. Construction work on the project could not take off due to resistance of the local people to acquisition of land and the stay granted by the Supreme Court against dispossession of the local people from their lands. The stay has since been vacated. The forest clearance for the project was received as late as July, 1990. The cost of the project had in the meantime increased substantially, mainly due to price escalation. The estimated cost at March, 1991 price level works out of Rs. 1338.80 crores, including interest during construction. The project can be commissioned within a period of 7 years from the date of award of generating equipment, subject to fresh investment decision and availability of funds as per the updated cost estimates.

(c) Investment in Koel-Karo Project would help to augment power

availability in the Eastern Region where a deficit situation exists.

Appointment of Small LPG Agents

217. **SHRI RAJNATH SONKAR SHASTRI :**

SHRI MARESHWAR SAVE :

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) whether there is any proposal to appoint small LPG agents to ease the difficulty of the consumers at small places;

(b) if so, whether the Government propose to appoint such agents directly;

(c) if not, the reasons therefor;

(d) the details of the villages and towns in Saidpur, Varanasi and Jaunpur Parliamentary Constituencies in which population is over 20,000 and there are no LPG outlets;

(e) the steps taken to open LPG agencies at such places;

(f) the number of LPG agencies and petrol pumps sanctioned on out of turn basis by the Government during the last three years, and criteria followed therefor; and

(g) the number of requests for allotment of LPG agencies/petrol pumps that are pending and the time by which they are likely to be allotted LPG agencies/pumps ?

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI B. SHANKARANAND) :

(a) No, Sir.